

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 30<sup>th</sup> April, 2024, 10:30 A.M.

CP (IB) No. 46/CB/2022, IA (IB) No. 217/CB/2023, IA (IB) No. 231/CB/2023,

IA (IB) No. 6/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Medilloyd Medicament Pvt. Ltd.
Under Section	10 IBC

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s)

Mr. Umesh Ch. Sahoo, Adv.

Mr. SK AZIZ, Advocate for DCB BANK

For Respondent (s)

**ORDER****IA (IB) No. 6/CB/2024**

This application has been filed under Section 60(5) of IBC r/w Rule 11 of NCLT Rules, 2016 by the RP for seeking impleadment of Suspended Board of Directors as respondents in IA(IB) No.217/CB/2024. Ld. counsel Mr. Umesh Ch. Sahoo for the applicant/RP is not present today. It is brought to notice due to some medical emergency, he could not appear before this Tribunal today. Ld. Counsel Mr. Soumya Mishra appearing for the proposed parties. Reply has not been filed, time granted to file reply. List the matter by 03.06.2024.

**IA (IB) No. 217/CB/2023**

There is no representation for the applicant. List the matter by 03.06.2024.

**IA (IB) No. 231/CB/2023**

There is no representation for the applicant. List the matter by 03.06.2024.

SK

**Kaushalendra Kumar Singh**  
Member (Technical)

SK

**P. Mohan Raj**  
Member (Judicial)

Sibendra Naik (Steno)